

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 209/92.

Between:
P. Satyanarayana.

Date of Orders 10-3-92. ✓

and
1. The Sub-Divisional Officer,
Telecommunications, Rajahmundry - 103.
2. The Sub-Divisional Officer,
Telecommunications, ~~Vizakhepatnam~~ - 95
Kakinada - 050

.. Applicant

For the Applicant: Mr. K. L. Narasimham, Advocate
For the Respondents: Mr. N. V. Ramana, Addl. CGSC.
CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN : MEMBER(ADMIN)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER(JUDL)
(Order of the Division Bench Dictated by Hon'ble Sri. R. Balasubramanian, Member(Admin))

When this case was taken-up for admission hearing the learned counsel for the Respondents pointed out that the applicant had already made a representation on 11-1-92 to the Sub-Divisional Officer, Telecom, Rajahmundry, requesting to revoke the order of termination from January, 1992, and to take him back into service. On hearing both sides we feel that the Respondents should be given an opportunity to dispose-of the representation dt. 11-1-1992. Accordingly the Respondents are directed to dispose-of the representation of the applicant dt. 11-1-92 within a period of four months from the date of receipt of this order. If the applicant continues to be aggrieved, he will be at liberty to approach this Tribunal afresh in accordance with law.

2. By way of interim measure, the Respondents are directed to continue to engage the applicant provided:-
(a) there is work;
(b) if his juniors are engaged

3. With the above direction and interim relief, the Original application is disposed-of at the admission stage itself.
No order as to costs.

4

Deputy Registrar(J) B392

To

1. The Sub-Divisional Officer, Telecommunications, Rajahmundry-103
2. The Sub-Divisional Officer, Telecommunications, ~~Vizakhepatnam~~
Kakinada.
3. One copy to Mr. K. L. Narasimham, Advocate, 2-2-186/17/C/1,
Bagh Amberpet, Hyd-13.
4. One copy to Mr. N. V. Ramana Addl. CGSC. CAT. Hyd.
5. One spare copy.

1/16/92
13/3/92

13/3
Kabra
TYPED BY

CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY,
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 10 - 3 - 1992

ORDER/JUDGEMENT:

R.A/C.A/ M.A.N.

in

O.A.Nc. 209/92

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

13/3/92

13/3/92

13/3/92